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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No.1570/93  
MP-2089/93  
Shri Krishan Pal

Date of decision: 30.07.1993.

...Petitioner

Versus

Delhi Administration & Others

...Respondents

Coram:-

The Hon'ble Mr. I.K. Rasgotra, Member (A)  
The Hon'ble Mr. B.S. Hegde, Member (J)

For the petitioner

Shri V.P. Sharma, Counsel.

Judgement(Oral)  
(Hon'ble Mr. I.K. Rasgotra)


Heard. The case of the petitioner is that he was proceeded against departmentally. In pursuance of the findings of the enquiry officer he was dismissed from service by the disciplinary authority vide order dated 22.7.1991. He filed an appeal to the appellate authority on 29.8.1991. The appellate authority is said to have not passed any order so far on the appeal filed by the petitioner. The petitioner should have approached the Tribunal sometime in early 1992. The application, therefore, is apparently barred by limitation. However, the petitioner has filed an MP, seeking condonation of delay. At this stage, the learned counsel for the petitioner submitted that it will be in the interest of justice if a direction is given to the respondents to dispose of the appeal of the petitioner filed on 29.8.1991. For this limited purpose, we do not consider it necessary to issue notice to the respondents nor to go into the question of belated filing of the O.A. We feel that it will be in the interest of justice to issue a direction to the appellate authority to

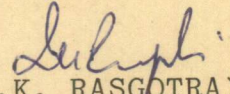
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dispose of the appeal of the petitioner in accordance with law with utmost expedition and preferably within three months from the date of communication of this order. Ordered accordingly.

2. The O.A. is disposed of, as above. No costs. MP stands disposed of accordingly.

  
(B.S. HEGDE)  
MEMBER(J)

  
(I.K. RASGOTRA)  
MEMBER(A)

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